

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 236 of 1995
in
O.A. No. 2194 of 1994

(2)

New Delhi this the 12th day of January, 1996.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Const. Subhash No.7581/DAP
S/O Kanwar Singh,
R/O Village & P.O. Naya Bana,
Delhi - 110082. Petitioner

(By Shri Shankar Raju, Advocate)

-Versus-

Shri Nikhil Kumar,
Commissioner of Police,
Police Head Quarters,
M.S.O. Building,
I.P. Estate,
New Delhi. Respondent

(By Shri Vijay Pandita, Advocate)

O R D E R (ORAL)

Shri N. V. Krishnan, Acting Chairman —

The respondent has filed a reply indicating compliance. The learned counsel for the petitioner states that only the extra pay for the period 1992 to 1995 has not been paid. In this regard, the learned counsel for the respondent states that according to the respondent, the petitioner is not entitled to extra pay. In the circumstance, we are of the view that as far as the contempt petition is concerned, it can be disposed of reserving liberty to the petitioner to agitate the issue of extra pay. Accordingly, the notice issued to the respondent is discharged. It is open to the petitioner to claim extra pay for the period 1992 to 1995 by submitting a proper representation to the respondent

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within one month. If such a representation is received, the respondent shall dispose of the same as expeditiously as possible.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

N. V. Krishnan
12.1.86

(N. V. Krishnan)
Acting Chairman

/as/